

tion can be made at this stage.

(b) Does not arise.

Expenditure Incurred on Temporary Accommodation for Newly Elected MPs

8906. SHRI A.K. ROY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of amount spent on the newly elected Members of Parliament for their accommodation in different Hotels and rented apartment till 31 March, 1990;

(b) the amount realised from the ex-Members of Parliament as penal rent for their continued unauthorised occupation for the period mentioned above.

(c) whether Government propose to modify the rules for evacuation; and

(d) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) The bills are still being received from various State Guest Houses and Hotels.

(b) The Penal rent against Ex-MPs of 8th Lok Sabha for unauthorised period of occupation as prescribed under the rules is still being recovered.

(c) No, Sir.

(d) In view of (c) above, question does not arise.

Circular Railway in Visakhapatnam

8907. SHRI RAM KRISHNA KONTHALA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal to

introduce circular rail system in Vishakhapatnam;

(b) if so, the details thereof and action taken so far; and

(c) the estimated cost of the project?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir.

(b) and (c). Do not arise in view of (a) above.

Cash compensation Support to Coir Industry

8908. PROF. K.V. THOMAS: SHRI A. VIJAYARAGHAVAN:

Will the Minister of TEXTILES be pleased to state:

(a) whether Kerala Government and Coir Board have requested for the extension of the cash compensation support to the coir industry;

(b) if so, the reasons therefor; and

(c) when a decision in this regard is likely to be taken?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) A request has been received from the Coir Board for continuance of Cash Compensatory Support on export of Coir products and Latex backed Coir.

(b) and (c). The Cash Compensatory Support was available only upto 31 March, 1990. It has been decided to continue Cash Compensatory Support on these items on ad-hoc basis upto 31st May, 1990 pending receipt and analysis of cost data.